

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)- 228(PB)/2017

IN THE MATTER OF:

One Up Trade Pvt. Ltd.

.... Applicant/petitioner

Vs.

AMR Infrastructure Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Yashvardhan, Mr. Ambuj Dixit,
Advocates

For the Respondent :

ORDER

The information disclosed in the paper book is incomplete. Learned Counsel for the petitioner states that the paper book shall be complete even by including the name of insolvency resolution professional from the new list issued in June, 2017. Let the needful be done within a week.

List on 9th August, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.07.2017
V. Sethi